

f

ITEM NO.13

COURT NO.15

SECTION XI

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

I.A. 2/2016 in Petition(s) for Special Leave to Appeal (C) No(s).

27093/2014

(Arising out of impugned final judgment and order dated 03/07/2013 in WP No. 48842/2011 passed by the High Court of Judicature at Allahabad)

STATE OF U P AND ORS

Petitioner(s)

VERSUS

RATAN BABU SAXENA AND ORS

Respondent(s)

(For substitution and office report)

Date : 19/09/2016 This application was called on for hearing today.

CORAM : HON&#39;BLE MR. JUSTICE L. NAGESWARA RAO

[IN CHAMBERS]

For Petitioner(s) Mr. Vikrant Yadav, Adv.

Mr. Abhishek Kumar Singh, Adv.

Mr. Abhish Kumar, AOR

For Respondent(s) M/s Manoj Swarup & Co. (Not Present)

UPON hearing the counsel the Court made the following

O R D E R

M/s. Manoj Swarup & Co., learned counsel for respondents is directed to supply address of Lrs of Respondent No.2 to learned counsel for the petitioners.

List the matter after four weeks.

(RASHI GUPTA)

SR. P. A. (CHANDER BALA)

COURT MASTER